

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

OA No.1488/92

Date of decision:-beenher 11, 1992

Sh. Yuv Raj Singh ...

Applicant

versus

Commissioner of Police, Delhi & anr.

Respondents

CORAM: THE HON'BLE Sh.P.C.JAIN, MEMBER(A)
THE HON'BLE SH.J.P.SHARMA, MEMBER(J)

For the Applicant ... Mrs.Avnish Ahlawat, counsel.

For the Respondents ... Sh.O.N.Trishal, counsel.

JUDGEMENT

(Delivered by Hon'ble Sh.P.C.Jain, Member(A)

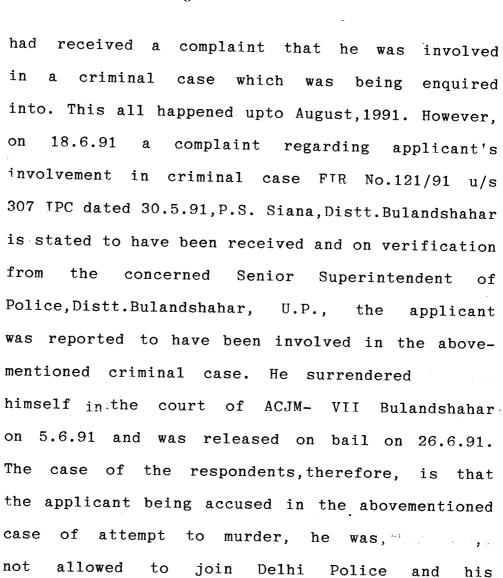
this application under Section 19 Administrative Tribunals Act, 1985, the applicant is aggrieved by the order dated 12.11.91 (Annexure C) by which his candidature for recruitment to the post of Constable in Delhi Police was cancelled. and the communication dated 26.5.92(Annexure G) by which his representation dated 18.11.91 for consideration was rejected on administrative grounds. He has for quashing the aforesaid two orders prayed and for a direction to the respondents to issue an appointment letter and for granting all other consequential benefits including maintenance of his seniority in the list.

2. The respondents have contested filing their reply to which the applicant chose to file any rejoinder. not By an order on 9.6.92, interim as an measure, respondents were directed to allow the applicant (14



to join the training course "with the current batch of recruits.". This was to be subject to the outcome of the OA. This interim order has continued since then and we are informed that the applicant has completed his training.

- 3. As the pleadings in this case were complete, it was decided with the consent of the parties to finally dispose this OA at the admission stage itself. Accordingly, we have perused the material on record and also heard the learned counsel for the parties.
- 4. admitted facts are that with a The up 1500 vacancies of Constables to fill in Delhi Police, names were called for from the Employment Exchange and the individuals were asked to fill up the forms. Pursuant to following the prescribed procedure, the applicant selected for appointment to the post of Constable in Delhi Police and he was informed letter dated 13.8.90(Annexure the same bу A) by which he was also asked to report for filling up attestation/verification form/Medical form on 17.8.90. He filled up the attestation form and was also declared fit by the Medical Board. The Police verification and CID report receipt were also favourable to the applicant. The applicant along with other selected condidates was called for remeasurement and this was also found correct and when he went to Camp Office training he was not allowed to join join the training on the ground that: the respondents (ie. .



On subsequent verification, the complainant 5. the criminal case gave a letter of 19.9.91 that the applicant was named in the FTR on basis 'partivandi' and on investigation of aforesaid criminal case, for want of evidence, final report No.50 dated 8.8.91 submitted to the court which was accepted on 16.9.91. The report of the Police Station (Annexure F) also states that on the basis of above documents and on written reports of the villagers, the character of the applicant the found to be correct and proper and accordingly, there is no case against Cla

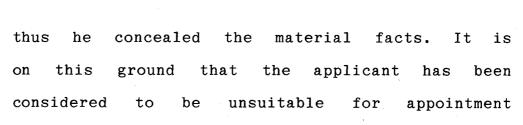
candidature was accordingly cancelled.



applicant. Nor any such case is for consideration in the Police record. The District Magistrate Bulandshahar in his letter dated 18.2.92 addressed the Senior Supdt.of Police, Bulandshahar (Annexure E) also stated that in view of the acceptance of the final report by the court, been established against charge has no applicant and, therefore, there is nothing against the applicant for his appointment in Government service. The Senior Supdt.of Police in his letter dated 18.2.92(Annexure D) accordingly informed the Deputy Commissioner of Police, IIIrd Bn.DAP, Delhi.

- 6. From these reports fromthe Police authorities of District Bulandshahar and District Magistrate, Bulandshahar as also the letter of the complainant in the criminal case, it cannot be said that any criminal case against the applicant is pending trial orunder investigation. Further, the District authorities certified that is nothing against there applicant to disentitle him for appointment in Government service.
- 7. The case of the respondents is the applicant failed to disclose his involvement aforesaid criminal case in violation in the the instructions contained in column 2 the attestation/Police verification form, according which after submitting the said form if a case is registered against a candidate, he should inform the department immediately but the applicant failed to inform the Deputy Commissioner of Police, IIIrd Bn.DAP regarding his involvement in a criminal case registered against him and ، عن

in Delhi Police.



8. We have carefully considered the rival contentions of the parties. It is not the case of the respondents that at the time, the applicant had filled in the attestation form for verification of his character and antecedents, the aforesaid criminal case had been registered against the applicant and that he did not disclose the same. In fact, the applicant has averred in the OA that when the papers were sent for verification and C.I.D., reports were also received affirmative. The respondents reply have also stated that the local police report received in this office on 5.11.90 was affirmative. Thus the only allegation against the applicant can be that before his appointment, he did not disclose his being an accused in the criminal case after the initial verification of his character and antecedents. On this count there may not be enough justification for denying to the applicant appointment in Delhi Police after his selection, particularly due when he has been totally cleared of his involvement in the aforesaid criminal case by the District authorities concerned and the court. On the facts and in the circumstances of the case, we are considered view of the that the applicant should be offered appointment to the post of Constable in Delhi Police for (L).



which he was duly selected and all formalities completed to the satisfaction of the appointing authority. However, in view of the lapse on the part of the applicant in not reporting his subsequent involvement in the criminal case, we do not consider it justified to grant him any retrospective benefit either in the matter of appointment or in the matter of seniority.

9. In the light of the foregoing discussion, this OA is partly allowed with the direction that the applicant shall be offered appointment to the post of Constable in Delhi Police in pursuance of his selection to that post and that his seniority shall count, in accordance with the relevant rules, with the other trainees with whom he underwent the prescribed training in pursuance of the interim order dated 29.6.92. No costs.

J.P. SHARMA)

(J.P.SHARMA) MEMBER(J) (P.C.JAIN)
MEMBER(A)